

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PENSION & PENSIONERS' WELFARE)

RAJYA SABHA
UNSTARRED QUESTION NO.2991
(ANSWERED ON 13.08.2026)

ZERO LITIGATION PENSION ECOSYSTEM

2991. DR. SIKANDER KUMAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) the specific steps taken to build a Zero-Litigation Pension Ecosystem following the launch of Special Campaign 3.0, Compendium of Case Laws on Pension Litigation and the Pension Litigation Flyer at the 2nd National Workshop on Pension Litigation;
- (b) whether the Ministry has identified recurring legal issues and outdated regulations inherited from older administrative frameworks that compel senior citizens to seek judicial intervention; and
- (c) whether any specific policy changes have been introduced to ease eligibility conditions for family pensions, particularly concerning separated, divorced, or disabled daughters and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)

(a) to (c): The Department of Pension and Pensioners' Welfare is the nodal Department for formulation of policies relating to pension and other retirement benefits of Central Government Civil employees. The 2nd National Workshop on Pension Litigation was convened in pursuance of Government's directives on effective and efficient management of litigation with focus on enhancing coordination and strengthening the capacity/skills of the Nodal officers and panel lawyers of all the Ministries/Departments handling Pension related litigation and its monitoring. It had deliberations and presentations from speakers on the best practices, systemic reforms and grievance redressals to minimize pension litigation towards welfare of pensioners and good governance. The Compendium of case laws and flyer, launched in the Workshop, outlined the best practices in handling pension litigation and recent judicial pronouncements in recurring pension litigation matters providing a comprehensive overview of the concerned pension related policies. The compendium and flyer underscored the importance of a coordinated approach to managing pension litigation. Pension litigation is not centrally handled by any Department, it is handled on behalf of the Central Government separately by all respective Departments. For minimising litigation, Special Campaign 3 was also launched, wherein focus is on the redressal of the long pending grievances/claims and the issues. This campaign along with other initiatives viz. Pension Adalats and Inter-Ministerial Review Meetings on long pending grievances is an attempt to resolve the grievances, thereby obviating the need to approach courts of law with the resultant effect of reduction in litigation. Further, the Department, based on the clarification and advices sought by various Ministries and Departments, issues Office Memoranda to clarify the rule position to bring ease in the life of the pensioners including super-senior pensioners. The Department, has issued the Central Civil Services (Pension) Rules, 1972 revised it further by CCS(Pension) Rules, 2021. To ease eligibility conditions of family pensioners, Rule 50 of the said Rules (erstwhile Rule 54 of Rules of 1972) has been provided for various categories of family pensioners including divorced and disabled daughters.
